

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.235
CP 2 of 2019

Proceedings under Section 131 of Co. Act, 2013

IN THE MATTER OF:

Maruti Blow Tech Pvt Ltd
V/s
ROC, Gujarat

.....Applicant

.....Respondent

Order delivered on: 18/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Akshay Jain, PCS for Mr. Kunjal Dalal, PCS
For the RoC : Ms. Rupa Sutar, Dy. RoC
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

ORDER

Dy. RoC seeks time to file additional reply. Ld. Counsel for Income Tax Department submitted that they have no objection.

List for further consideration on 27.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)